

setting up of a Greenfield airport at Jewar (Greater Noida) in the year 2002. The proposal was considered by the Union Cabinet and the Union Cabinet referred the matter to a Group of Ministers (GoM) for looking into the legal and other related aspects of the matter.

Outstanding dues against AIR India and private airlines

3743. SHRI SALIM ANSARI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Air India and private airlines owes crores of rupees to Government as per details available with DGCA;

(b) if so, the outstanding of various airlines to Government run oil companies, tax authorities (both Income-tax and Service-tax) leasing aircraft companies, airport operations, banks landing and navigation charges and to their employees, as on 31 March, 2012; and

(c) what action Government has taken or proposes to take against these airlines to recover the dues?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) Directorate General of Civil Aviation (DGCA) has no such information.

(b) and (c) Do not arise in view of (a) above.

Commencement of low cost Airlines

3744. SHRI T.M. SELVAGANAPATHI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the DGCA has received many applications from the companies for commencement of low cost airlines;

(b) if so, the details thereof;

(c) whether it is also a fact that Government had insisted the airlines to keep low air fares for the domestic sector; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) and (b) The Government does not categorise any airlines as low cost.

(c) and (d) Air fares applicable for domestic passengers are determined by market forces and therefore are not fixed by Government.